



2025:DHC:11666-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 19263/2025, CM APPLs. 80346/2025 & 80347/2025
UNION OF INDIA & ORS.Petitioners

Through: Mr. Jagdish Chandra, CGSC
with Mr. Siddharth Bajaj and Ms. Maanya
Saxena, Advs. for UOI with Sgt. Manish
Kumar Singh and Sgt. Mritunjay (Legal Cell
Air Force)

versus

698117 SGT SURENDER SINGH
ROHILLA RETDRespondent
Through: Mr. Baljeet Singh, Ms. Deepika
Sheoran and Mr. Abhishek Gahlyan, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **19.12.2025**

C.HARI SHANKAR, J.

1. Mr. Jagdish Chandra, learned CGSC appears for the petitioners and submits that this case is covered by the earlier decisions of this Court including *UOI v. Ex Sub Gawas Anil Madso*¹.

2. The relief of broad-banding may be provided prospectively from the date of the judgment of the Supreme Court in *Union of India v. Ram Avtar*².

¹ 318 (2025) DLT 711

² 2014 SCC OnLine SC 1761



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3. Subject to the aforesaid modification, the decision of the AFT is upheld.
4. The writ petition is disposed of accordingly.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 19, 2025/aky